

ANNUAL REPORT AND AUDITED ACCOUNTS
OF SALAR JUNG MUSEUM BOARD

The Minister of Education (Shri M. C. Chagla): I beg to lay on the Table a copy of each of the Annual Report and the Audited Accounts of the Salar Jung Museum Board, Hyderabad, for the year 1962-63. [Placed in Library. See No. LT-2803/64].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-THIRD REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Forty-third Report of the Committee on Private Members' Bills and Resolutions.

ELECTIONS TO COMMITTEES

CENTRAL ADVISORY BOARD OF
ARCHAEOLOGY

The Minister of Education (Shri M. C. Chagla): I beg to move:

"That in pursuance of paragraph 1(g) of the Ministry of Education Resolution No. F.11-3/64-C 1, dated the 9th April, 1964, the members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Board of Archaeology, the next term commencing from 1st August, 1964, subject to the other provisions of the said Resolution."

Mr. Speaker: The question is:

"That in pursuance of paragraph 1(g) of the Ministry of Education Resolution No. F.11-3/64-C 1, dated the 9th April, 1964, the members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Board of Archaeology, the next term commencing from 1st August, 1964, subject to the other provisions of the said Resolution."

The motion was adopted.

CENTRAL ADVISORY BOARD OF EDUCATION

Shri M. C. Chagla: I beg to move:

"That in pursuance of paragraph 3(2)(d) of the late Department of Education, Health and Lands Resolution No. F.122-3/35-E, dated the 8th August, 1935 as amended from time to time, the members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, one additional member from among themselves to serve as a member of the Central Advisory Board of Education, subject to the other provisions of the said Resolution."

Mr. Speaker: The question is:

"That in pursuance of paragraph 3(2)(d) of the late Department of Education, Health and Lands Resolution No. F.122-3/35-E, dated the 8th August, 1935 as amended from time to time, the members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, one additional member from among themselves to serve as a member of the Central Advisory Board of Education, subject to the other provisions of the said Resolution."

The motion was adopted.